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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. No.1800 of 1996

New Delhi this the 24th day of February, 1997

HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

Smt. Naraini Devi
W/o Late Shri Mool Chand,
T-33/17 Gulabi Bagh,
Phatak No.1.,
Delhi.

...Applicant

Shri R.N.Rao, proxy counsel for Shri Mahesh Srivastava,
Counsel for the applicant.

Versus

1. Union of India through
The General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. The D.R.M.,
Northern Railway,
Paharganj,
New Delhi.

3. The Chief Health Inspector,
Northern Railway,
Delhi Main,
Delhi.

....Respondents

By Advocate Shri B.S. Jain

ORDER (ORAL)

Hon'ble Mr.K. Muthukumar, Member (A)

Heard the learned counsel for the parties.

2. The applicant, who secured appointment on
compassionate grounds as a Group 'D', now seeks to
have her date of birth corrected. From the details
given in the record furnished by the respondents at
the time of appointment, she had sworn on affidavit

[Signature]

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declaring that her date of birth was 25.8.1938. On this basis, the respondents have retired her from service on 31.8.1996. She has filed this application against the aforesaid order of the respondents retiring her from service on 31.8.1996. In support of her application, she has filed an affidavit at Annexure-B stating that her correct date of birth is 20.5.1951.

it is seen that From the records at Annexure-B, this affidavit has duly not been sworn and accepted by the Executive Magistrate.

Besides this, she has not produced any other valid document to support her contention. She was appointed in 1985 and only after her retirement, she had moved this application. I find that there is no merit in this application and the same is rejected.



(K. MUTHUKUMAR)
MEMBER (A)

Rakesh